

CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

O.A.482/94

Monday this the 28th day of March, 1994.

CORAM:

THE HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
THE HON'BLE MR.P.V.VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

K.G.Samuel,
Junior Telecom Officer,
Randathani,
Kozhikode Telecom Dist.

..Applicant

By Advocate Mr.K.R.B.Kaimal

vs.

1. Union of India, represented by the Secretary, Ministry of Communication, New Delhi.
2. The Chief General Manager, Telecom, Kerala Circle, Trivandrum. .. Respondents

By Advocate Mr.Mathew J Nedumpara, ACGSC

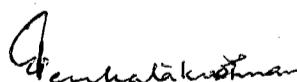
ORDER

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN:

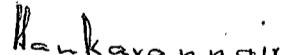
Applicant seeks a declaration that the services rendered by him in the Indian Air Force is liable to be counted for fixation of pay. We find that he has made Annexure.A3 representation and that it is pending consideration before second respondent. We direct second respondent to pass a reasoned order on Annexure.A3 referring to the relevant rules, within ten weeks from today.

2. With the aforesaid directions, application is disposed of. No costs.

Dated 28th March, 1994.


P.V.VENKATAKRISHNAN

Administrative Member


CHETTUR SANKARAN NAIR(J)
Vice Chairman